

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE FIFTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 30902 OF 2024

Between:

Kowlumtla Ashwini, D/o Ram Chandri Aged about 19 Years, occ Student R/o H. No. 1- 211, VTC Cheernaldri, Maminpet Ranga Reddy district.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University Of Health Sciences, Rep. by its Registrar, Warangal, Warangal District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more one in the nature of WRIT OF MANDAMUS declaring the action of the respondents particularly the 2nd respondent in not granting permission to the petitioner to upload the application for attending the counselings for B and C Category NRI quota admission into AYUSH COURSE (Bachelor of Homeopathi Medicine and Surgery (BHMS) and Bachelor of Ayurvedi Medicine and Surgery (BAMS)) for the academic Year 2024-2025 is illegal, arbitrary, contrary to the rules and unconstitutional.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider and granting permission to the petitioner to

upload the application for attending the counselings for B and C Category NRI quota admission into AYUSH COURSE (Bachelor of Homeopathi Medicine and Surgery (BHMS) and Bachelor of Ayurvedi Medicine and Surgery (BAMS)) for the academic Year 2024- 2025 Pending disposal of the above Writ petition.

Counsel for the Petitioner : SRI P.AKHIL RAJ, rep., SRI M.KESHAV YADAV

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW

**Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.30902 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. P.Akhil Raj, learned counsel represents Mr. M.Keshav Yadav, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, the petitioner herein prays that this Hon'ble High Court may be pleased to issue a writ, order or direction, more one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not granting permission to the petitioner to upload the application for

attending the counsellings for "B" and "C" category NRI quota admission into AYUSH COURSE (Bachelor of Homeopathi Medicine and Surgery) (BHMS) and Bachelor of Ayurvedic Medicine and Surgery (BAMS)) for the academic year 2024-25 is illegal, arbitrary, contrary to the rules and unconstitutional and pass such other order or orders as this Hon'ble Court deems just and proper in the circumstances of the case."

4. Learned counsel for the petitioner submits that on account of ill-health, the petitioner could not apply and upload for counselling in respect of management quota 'B and C' category seats. It is further submitted that with regard to the grievance of the petitioner, the petitioner has submitted representation dated 26.10.2024. It is also submitted that the aforesaid representation failed to evoke any response and the writ petition be disposed of with the direction to respondent No.2 to decide the said representation by a speaking order.

5. On the other hand, learned Standing Counsel for respondent No.2 submits that suitable action on the aforesaid representation shall be taken by respondent No.2.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with the direction to respondent No.2- University to decide the representation submitted by the petitioner by a speaking order within three days from today. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/-CH.MANJULA DEVI
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. The Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, State of Telangana, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University Of Health Sciences, Warangal, Warangal District.
3. One CC to SRI M.KESHAV YADAV, Advocate. [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
5. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
6. Two CD Copies.

BSK

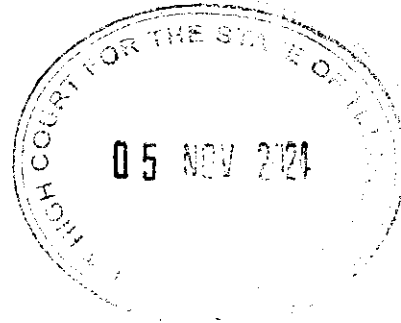
BSK



HIGH COURT

DATED:05/11/2024

CC TODAY



ORDER

WP.No.30902 of 2024

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

⑨
05/11/24
JWS